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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 12656/2025, CM APPL. 51653/2025, CM APPL. 51654/2025
& CM APPL. 51655/2025

ATUL SHARMA & ANR.

.....Petitioners

Through: Dr. A.M. Singhvi, Mr. Arvind K. Nigam, Mr. Abhinav Vashisht and Mr. Sandeep P. Agarwal, Senior Advocates with Mr. Himanshu Anand Gupta, Ms. Abhilasha and Mr. S. Sharma, Advocates.

versus

BAR COUNCIL OF INDIA & ANR.

.....Respondents

Through: Mr. Preet Pal Singh, Ms. Tanupreet Kaur, Ms. Medha Navami and Mr. Abhay Singh, Advocates for R-1/BCI. Mr. Chetan Sharma, ASG with Mr. Abhishek Gupta, CGSC, Mr. Amit Gupta, Mr. Shubham Sharma, Mr. Vikram Aditya and Mr. Naman, Advocates for R-2/UOI.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

% **21.08.2025**

1. Issue notice to the respondents. On behalf of respondent no.1 Mr. Preet Pal Singh puts in appearance and accepts notice. Whereas Mr. Abhishek Gupta, learned CGSC puts in appearance on behalf of respondent no.2 and accepts notice.

2. List this matter on 28.08.2025 to enable the learned counsel representing the respondents to seek instructions as to how the Press release



dated 05.08.2025 has been issued specifically naming the petitioner-firm.

3. *Prima facie*, we find that such a Press Release could not have been issued naming the petitioner-firm, keeping in view the fact that in respect of the same issue, a show-cause notice has been issued on 05.08.2025 itself, which is under challenge before us in this petition.

4. The issue which calls for our consideration and the consideration of the Bar Council of India is as to how before determining the issue in respect of the subject matter of the show-cause notice, the Press Release dated 05.08.2025 has been issued.

5. In the aforesaid view, we require the Bar Council of India to revisit the decision to issue the Press Release dated 05.08.2025 naming the petitioner-firm.

6. We further provide that pursuant to the impugned show-cause notice dated 05.08.2025, the petitioners may submit their reply and the proceedings may go on, however no final decision shall be taken till the next date of listing.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

AUGUST 21, 2025

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